## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CA(CAA)-90(PB)/2017

IN THE MATTER OF:

M/s Touchstone Holdings Pvt. Ltd.

.... APPLICANT / PETITIONER

AND

M/s Verma Finvest Pvt. Ltd. And Management Consultant Pvt. Ltd.

.. RESPONDENT

SECTION:

**Under Section 230-232** 

Order delivered on 22.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

:- Mr. Gurkamal Hora Arora, Adv.

For the RESPONDENT

## ORDER

Learned Counsel for the petitioner is present and represent that since at page no. 4 of the prayer clause A, the date of order is not specified, Learned Counsel for the applicant / petitioner is directed to specify the date of the order which is required to be corrected. After necessary amendment to the application the same may be presented within a period of one week.

Post the matter on 6th October 2017.

(DEEPÄ KRISHAN) MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)